

AIRS be pleased to state :

(a) whether a study team of the World Bank has suggested the construction of a national highway linking Kathmandu Valley with Nepalese Terai and India and the rest of the World;

(b) if so, the details thereof and who will bear the cost; and

(c) the reaction of Government in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) An Agreement is reported to have been signed on 19th February between Government of Nepal and the United Nations Development Fund for the execution of a road feasibility study for feeder roads to the Nepal Trunk Road System. Press reports that the World Bank experts had suggested the construction of an alternate highway Linking Kathmandu Valley with Nepal Terai, India and the rest of the world has been denied.

(b) As the scheme has not yet been accepted for implementation and only a feasibility study is contemplated, details regarding the quantum of expenditure and the agency which will bear the cost are not yet available.

(c) Does not arise.

Views Expressed by Minister of State for Industrial Development Regarding Urban Property Rights

1427. SHRI VIRENDRAKUMAR SHAH : Will the PRIME MINISTER be pleased to state :

(a) whether his attention has been drawn to the views expressed by the Union Minister of State for Industrial Development, Shri K. V. Raghunath Reddy, on urban property rights, at a meeting organised by the Congress Socialist Forum in Hyderabad on the 4th January, 1970 and published in the Financial Express of the 5th January, 1970;

(b) if so, whether he has ascertained as to whether the views expressed by Shri

Reddy had Cabinet sanction behind them; and

(c) whether he agrees that it is not proper for a Minister in the Union Cabinet to express views regarding matters which do not come under his official purview and, if so, whether he would obtain necessary clarification from the Minister concerned in the above matter and place it on the Table of the House ?

THE PRIME MINISTER, MINISTER OF FINANCE, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) to (c). Shri K. V. Raghunatha Reddy, who was consulted in the matter, has stated that he addressed the Congressmen's Forum for Socialist Action at Hyderabad on the 4th January, 1970 in his personal capacity and not as a member of the Council of Ministers. While dealing with Economic Policy Resolution of the Bombay session of his party, he referred to the misleading propaganda which was being carried on by leaders of certain political parties that agriculturists would lose their land and the middle class and poor people would lose their property. He explained the scope of Articles 14, 19, 31 and 31-A of the Constitution in the context of rights relating to non-agricultural property *vis-a-vis* the rights relating to agricultural property. However, he did not put the proposition in the manner in which it was reported in the Financial Express. He never discussed the proposal concerning ceiling on urban property of Government's policy relating to it.

त्रिवेन्द्रम में सांस्कृतिक केन्द्र भवन के गिरने से मरे मजदूरों के परिवारों को मुआवजा

1428. श्री जनेश्वर मिश्र : क्या संवैशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रूसी दूतावास ने उन मजदूरों के परिवारों को मुआवजा देने से इन्कार कर दिया है जो रूसी सांस्कृतिक केन्द्र भवन के निर्माण के दौरान त्रिवेन्द्रम में मर गए थे ; और